

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 3941

TO BE ANSWERED ON DECEMBER 12, 2019

FRAUDULENT HOUSING SOCIETIES

NO. 3941. SHRI RAMCHARAN BOHRA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state :

- (a) whether the Government is aware of the fact that certain residential societies are duping people by giving false temptations/enticements;**
- (b) if so, the number of complaints received by the Government till date along with the steps taken by the Government against them, State-wise;**
- (c) the number of consumers who have been provided relief by recovering from those societies, State-wise ; and**
- (d) whether the Government is contemplating to formulate any law or take effective steps for initiating effective action against these certain fake societies in future so that consumers can be saved from the scam ?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) to (d) 'Land' and 'Colonization' are State subjects. The Ministry of Housing and Urban Affairs does not maintain any records of residential societies. Ministry of Housing and Urban Affairs has enacted the Real Estate (Regulation and Development) Act, 2016**

(RERA) to protect the interests of homebuyers. As per Section 20 of the Act, the 'Appropriate Government' i.e. States/ Union Territories (UTs) are required to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned State/UT.

Section 34 of RERA also enables the Real Estate Regulatory Authority to maintain a database, on its website, for public viewing, and enter the names and photographs of the defaulting promoters, or the promoters who have been penalised under the Act, with reasons thereof, and the details of the projects for which registration has been revoked.
